

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 688/TL/2025

Coram:

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 24th October, 2025

In the matter of:

Petition under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for grant of separate RTM Transmission Licence to POWERGRID Bhuj Transmission Limited to implement transmission project "Augmentation of transformation capacity" at Bhuj-II PS (GIS) & Provision of ICT Augmentation and Bus Reactor at Bhuj-II PS under "Regulated Tariff Mechanism" (RTM) Mode.

And

In the matter of

**POWERGRID Bhuj Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi - 110016.**

...Petitioner

Versus

**1. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur,
Jabalpur – 482008.**

**2. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road,
Vadodara – 390007.**

**3. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, Plot No G-9,
A K Marg, Bandra (East),
Mumbai-400051.**

**4. Electricity Department, Govt. of Goa,
Vidyut Bhawan, Panaji – 403001, Goa.**

5. DNHDD Power Distribution Corporation Limited,
Vidyut Bhawan, 66kv Road, Near Secretariat,
Amli, Silvassa – 396230.

6. Chhattisgarh State Power Distribution Company Limited,
P.O. Sunder Nagar, Dangania,
Raipur-492013, Chhattisgarh.

7. Central Transmission Utility India Limited,
Saudamini, Plot No.2, Sector -29,
Gurgaon - 122001.

8. Central Electricity Authority,
Sewa Bhawan, R. K. Puram,
Sector-1, New Delhi- 110066.

9. Adani Green Energy Limited,
Adani House 4th Floor,
South Wing, Shanti Gram,
S.G Highway,
Ahmedabad-382421.

10. Aditya Birla Renewable Subsidiary Limited,
A-4, Aditya Birla Centre,
S K Ahire Marg, Worli,
Mumbai - 400030,
Maharashtra.

11. Acme Cleantech Solutions Private Limited,
Plot No.152, Sector - 44,
Gurugram - 122002,
Haryana.

12. Avaada Energy Private Limited,
910, Surya Kiran Building,
Kasturba Gandhi Marg,
New Delhi – 110001.

13. Adani Green Energy Thirty-Two Limited,
Adani Corporate House,
Shantigram, Nr. Vaishno Devi Circle,
S G Highway, Khodiyar,
Ahmedabad-382421.

14. Adani Renewable Energy Eight Limited,
Adani Corporate House,
Shantigram, Near Vaishnodevi Circle,
SG Highway, Khodiyar,
Ahmedabad-382421, Gujarat.

15. Netra Wind Private Limited,
B.504, Delhi building, Orchard Avenue,
Sector no. 3 Hiranandani Business Park
Powai, Mumbai- 400076

.... Respondents

Parties present:

Shri Prashant Kumar, PBTL
Ms. Supriya Singh, PBTL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, POWERGRID Bhuj Transmission Limited (hereinafter referred to as “PBTL”), has filed the present Petition under Sections 14 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) for the grant of a separate RTM transmission licence to POWERGRID Bhuj Transmission Limited to implement the transmission project “*Augmentation of transformation capacity at Bhuj-II PS (GIS) & Provision of ICT Augmentation and Bus Reactor at Bhuj-II PS*” under the Regulated Tariff Mechanism (hereinafter referred to as “RTM”) mode (hereinafter referred to as the “transmission project”). The scope of the project for which a transmission licence has been sought is as under:

Augmentation of Transformation capacity at Bhuj-II PS (GIS):

S. No	Scope of the Transmission Scheme	Item Description	Implementation time frame
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1.	i) Creation of New 220 kV Bus Section-II at Bhuj-II PS	Bhuj-II PS 220 kV Bus sectionaliser bay-1 Set (to be kept normally CLOSED and may be opened based on system requirement) 220 kV BC-1 No.	21 months
	ii) Augmentation of transformation capacity at Bhuj II PS (GIS) by 2x500 MVA, 400/220 kV ICT (5th & 6th) and by 1x1500 MVA, 765/400 kV ICT (3rd)	500 MVA, 400/220 kV ICTs: 2 Nos. 1500 MVA, 765/400 kV ICTs: 1 No. 765 kV ICT bay: 2 No. [1 No. for ICT & 1 No. for Dia. completion (with provision of Switchable LR)] 400 kV ICT bays: 4 Nos. [3 Nos. for ICT termination and 1 No. for Dia. completion (with provision of Switchable LR)] 220 kV ICT bays: 2 Nos. GIB Duct length for 1x1500 MVA, 765/400 kV ICT: 1 Ph. 765 kV GIB Duct -600 m (approx.) 1 Ph. 400 kV GIB Duct – 625 m. (approx.) GIB Duct length for 2x500 MVA, 400/220 kV ICTs: 1 Ph. 400 kV GIB- 300 m (approx.) 1 Ph. 220 kV GIB- 750 m (approx.)	
	Implementation of 220 kV GIS line bay at Bhuj-II PS for ABREL (RJ) Projects Limited	220 kV line bay-1 No. (GIS) GIB Duct length: 1 Ph. 220 kV GIB-150 m (approx.)	
2	Total Estimated Cost:		Rs. 428 crore

Note: • Wherever required, Petitioner (PBTL) shall implement complete Dia consisting of 2 Main Bays & 1 Tie Bay required for completion of diameter (GIS) in one-and-half breaker scheme.

• GIB Bus Duct lengths are as communicated Petitioner (PBTL) of Bhuj-II PS.

• The Petitioner (PBTL) PBTL of Bhuj-II PS shall provide space for execution of above works.”

Provision of ICT Augmentation and Bus Reactor at Bhuj-II PS:

S. No.	Scope of the Transmission Scheme	Item Description	Implementation timeframe
1	Augmentation of transformation capacity at	500 MVA, 400/220 kV ICTs: 3 No. 400 kV ICT	21 months

	Bhuj-II PS (GIS) by 3x500 MVA, 400/220 kV ICT (7th, 8th & 9th).	bays: 3 No. (with addl. 3 Nos. for dia completion) 220 kV ICT bays: 3 No	
2	Augmentation of transformation capacity at Bhuj-II PS (GIS) by 1x1500 MVA, 765/400 kV ICT (4th)	1500 MVA, 765/400 kV ICT: 1 No. 765 kV ICT bay: 1 No. (with addl. 1 No. for dia completion) 400 kV ICT bay: Nil. (1 No. considered at Sl. No.1 above)	
3	Installation of 1x330 MVA 765 kV Bus Reactor (2nd) along with the associated bay	Reactor (2nd) along with associated bay 330 MVA, 765 kV Bus Reactor: 1 No. 765 kV BR bay: Nil (1 No. considered at Sl. No.2 above)	
4	Implementation of 220 kV GIS line bay at Bhuj-II PS for Aditya Birla Renewables Subsidiary Limited (ABRSL)	220 kV line bay-1 No. (GIS) (Bus Sec-II)	21 months
5	Implementation of 220 kV GIS line bay at Bhuj-II PS for ACME Cleantech Solutions Private Limited (ACSPL)	220 kV line bay-1 No. (GIS) (Bus Sec-II)	
6	Implementation of 220 kV GIS line bay at Bhuj-II PS for ACME Cleantech Solutions Private Limited (ACSPL)	220 kV line bay-1 No. (GIS) (Bus Sec-II)	
7	Implementation of 220 kV GIS line bay at Bhuj-II PS for Avaada Energy Pvt Ltd	220 kV line bay-1 No. (GIS) (Bus Sec-II)	
8	Implementation of 220 kV GIS line bays at Bhuj-II PS for Adani Green Energy Thirty-Two Ltd. (AGE32L)	220 kV line bay – 1 No. (GIS) (Bus Sec-II)	21 months
9	Implementation of 220 kV GIS line bays at Bhuj-II PS for Adani Renewable Energy Eight Ltd. (ARE8L)	220 kV line bay-1 No. (GIS) (Bus Sec-II)	
10	Total estimated cost		Rs. 587 crore

2. The Petitioner is an Inter-State Transmission Licensee and is implementing

the transmission project *“Transmission System for providing connectivity to RE Projects at Bhuj-II (2000 MW) in Gujarat”* on a Build, Own, Operate and Transfer (hereinafter referred to as “BOOT”) basis through the Tariff Based Competitive Bidding route (hereinafter referred to as “TBCB Project”). The Commission, vide order dated 3.3.2020 in Petition No. 447/TL/2019, has granted a transmission licence (hereinafter referred to as “TBCB Licence”) to the Petitioner for the TBCB Project.

3. Subsequently, the Central Transmission Utility of India Limited (hereinafter referred to as “CTUIL”) has issued an OM dated 24.2.2025 to the Petitioner based on the approval granted by the National Committee on Transmission in its 27th Meeting held on 6.2.2025 and in pursuance conveyed to CTUIL vide its letter dated 24.2.2025 wherein the Petitioner has been nominated to implement the ISTS transmission scheme i.e., “Augmentation of Transformation capacity at Bhuj-II PS (GIS)” covered under the instant petition through the RTM mode. The estimated cost of the scheme as per the CTUIL OM dated 24.2.2025 is Rs. 428 crore.

4. Additionally, CTUIL has issued another OM dated 18.3.2025 to the Petitioner based on the approval granted by MOP vide its letter dated 18.3.2025 wherein it conveyed to CTUIL that the Petitioner has been nominated to implement the ISTS transmission scheme, i.e., Provision of ICT Augmentation and Bus Reactor at Bhuj-II PS covered under the instant Petition through RTM mode. The estimated cost of the scheme, as per the CTUIL OM dated 18.3.2025, is Rs. 587 crore. It is to be mentioned that the detailed scope of this transmission scheme was earlier discussed and approved by the 20th NCT and subsequent amendments thereof.

5. The Petitioner has submitted that, upon the grant of a transmission licence, it shall proceed with the implementation of the transmission scheme under the RTM

mode. The estimated completion cost of the transmission scheme, as per CTUIL's Office Memorandums dated 24.2.2025 and 18.3.2025, is Rs. 428 crore and Rs. 587 crore, respectively. It was further submitted that, upon completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of transmission charges in accordance with the provisions of the Tariff Regulations/ Transmission Licence Regulations.

6. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, vide its order dated 27.9.2025, *prima facie* proposed to grant a separate transmission licence to the Petitioner to implement the transmission projects detailed in paragraph 1 of the order. The relevant extract of the order dated 27.9.2025 is extracted as under:

“24. Considering the material on record, we are *prima facie* of the view that the Petitioner satisfies the conditions for the grant of a separate RTM transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for the implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, may be filed by any person before the Commission, on or before **9.10.2025**.”

7. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of The Hindu (English) and Dainik Jagran (Hindi) on 4.10.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 16.10.2025

8. During the course of the hearing, the learned counsel for the Petitioner submitted that vide order dated 27.9.2025, the Commission has held that the Petitioner

is eligible for grant of a separate RTM transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for the implementation of the transmission project and, consequently, directed to issue public notice under Section 15(5)(a) of the Act inviting suggestion or objection to the grant of a separate RTM transmission licence to the Petitioner. However, in response thereof, no suggestion or objection has been received in response to the public notice. Accordingly, the matter was reserved for orders.

9. We have noted the above submissions of the Petitioner and CTUIL and proceed to consider the application of the Petitioner for the grant of a separate RTM transmission licence.

10. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

11. In our order dated 27.9.2025, we had proposed to grant a separate RTM transmission licence to the Petitioner company and directed the issuance of a public notice. In response to the public notice, no suggestions/ objections have been received. CTUIL, in its letter dated 20.6.2025, recommended the grant of a separate RTM transmission licence to the Petitioner. Considering the submissions of the Petitioner and CTUIL, we direct that the separate RTM transmission licence be

granted to the Petitioner, POWERGRID Bhuj Transmission Limited, to establish the transmission scheme through the RTM route as per the details given in paragraph 1 above.

12. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of the licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance

with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum

utilisation of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilisation of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations, or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

13. CTUIL/ its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Act and the Transmission Licence Regulations.

14. Vide approval dated 24.2.2025, the NCT requested the CTUIL to take necessary action for entering into Concession Agreement with the respective agency for implementation of the instant scheme. Accordingly, CTUIL is directed to provide a copy of the Concession Agreement within a month.

15. An extract copy of this order be sent to the Central Government (the Ministry of Power) and the Central Electricity Authority in terms of sub-section (7) of Section 15 of the Electricity Act, 2003, for their information and record.

16. Petition No. 688/TL/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member